



**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR**

S.B. Criminal Miscellaneous Bail Application No. 8766/2024

Nirma D/o Sh. Asuram, Aged About 23 Years, R/o Bhalni, Tehsil Bagoda, District Sanchore. (Presently Lodged At District Jail, Jalore)

-----Petitioner

Versus

State Of Rajasthan, Through PP

-----Respondent

For Petitioner(s) : Mr. Jagdish Kumar Vishnoi  
For Respondent(s) : Mr. Arun Kumar, PP with  
Mr. C.P. Marwan

**HON'BLE MR. JUSTICE RAJENDRA PRAKASH SONI**

**Order**

**Reportable**

**26/07/2024**

1. Arrested in furtherance of FIR No.96/2024, registered at Police Station Bishangarh, District Jalore, petitioner has filed this application under Section 439 Cr.P.C. for releasing her on bail. The petitioner is charged for offences punishable under Sections 419, 420, 120-B of the I.P.C. and Sections 3, 4, 5, 6 of Rajasthan Public Examination (Prevention of Unfair Means) Act, 1992 and Sections 3, 4, 6, 7, 10 of Rajasthan Public Examination (Prevention of Unfair Means in Recruitment) Act, 2022.

2. Heard arguments advanced by learned counsel for the petitioner, learned public prosecutor and carefully perused the entire material available on record.

3. I have given my anxious consideration to the rival submissions with reference to material placed before me.



4. On perusal of the record and upon consideration of the submissions, it would be clear that petitioner is a female and allegation against her is that she attempted to appear in a Pre-DL-ED-Exam (BSTC), 2024 as a dummy candidate but during the process of identification of the candidates, she was caught while matching finger prints. The examination is not a competitive exam rather it is a study course.

5. Having considered the material available on record; the arguments advanced by counsel for the petitioner particularly the facts narrated above and the fact that petitioner is in custody since 30.06.2024; that bail rejection order goes to show that petitioner is not involved in any other case; that trial is likely to take its own considerable time and taking note of all these aspects I do not intend to go into the merits of the matter but of the considered view that the petitioner has available to her substantial grounds so as to question the prosecution case and no useful purpose would be served by keeping the petitioner in detention for an indefinite period therefore, I am inclined to grant indulgence of bail to the petitioner at this stage.

6. Consequently, the present bail application is allowed and it is directed that the accused-petitioner **Nirma D/o Sh. Asuram**, arrested in connection with the F.I.R. No.96/2024, registered at Police Station Bishangarh, District Jalore shall be released on bail provided she furnishes a personal bond and two surety bonds of sufficient amount to the satisfaction of the learned trial court with the stipulation to appear before that Court on all dates of hearing and as and when called upon to do so. This order is subject to the condition that accused, within 7 days of her release, and sureties



on the day of furnishing bail, will also furnish details of their all bank accounts, with bank and branch name, in shape of an affidavit, and submit legible copy of their Aadhar cards as well as copy of front page of Bank pass book, for smooth recovery of penalty amount, if there arise a need for recovery of penalty under Section 446 Cr.P.C in future.



**(RAJENDRA PRAKASH SONI),J**

64-suraj/-